

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-15/2013 (Pt.1)/7973/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abhijit Bhattacharyya,
District & Sessions Judge,
Darrang, Mangaldai.

Dated Guwahati, the th 25 August, 2023.

Sub:- **Station leave permission.**

Ref:- Your letter No. DJ(D) 5865, dtd. 23rd August, 2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **station leave permission, from the evening of 25.08.2023 till the morning of 28.08.2023**, as prayed for. The Additional District & Sessions Judge (FTC), Darrang, Mangaldai, in her absence, the Chief Judicial Magistrate, Darrang, Mangaldai and in her absence, the in-charge Chief Judicial Magistrate, Darrang, Mangaldai will remain in charge of his Court and office for all urgent matters including remand of accused in Special NDPS Act, POCSO Act, Electricity Act cases etc. under section 10(3) of Cr.P.C.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-15/2013(Pt.1)/7974/A, dated , 25-08-23

Copy to:

✓ 1. The Project Manager, Gauhati High Court.

S.P.
JT. REGISTRAR (VIGILANCE)